

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.346/09

Tuesday this the 2nd day of June 2009

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

**P.P.Baby,
Pallickal House,
E.Cheranalloor P.O.,
Near Uthuppan Kavala,
Koovappady (via), Ernakulam District.** ..Applicant

(By Advocate Mr.V.G.Sankaran)

Versus

- 1. Assistant Director (EST),
Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 033.**
- 2. Senior Superintendent of Post Office,
Aluva Division, Aluva – 683 101.** ..Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

**This application having been heard on 2nd June 2009 the Tribunal on
the same day delivered the following :**

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

According to the applicant, he is a physically handicapped person having 45% disability. He entered service of the 2nd respondent as Extra Departmental Branch Postmaster, Edavoor on 30.11.1991 on the basis of an adhoc appointment for a period of 89 days from 30.11.1991 to 26.2.1992. The said appointment was extended from time to time and on the basis of the orders of this Tribunal in O.A.173/93 he was regularly appointed as Extra Departmental Branch Postmaster. He further submitted that because of his physical disability, he is not in a position to stand the

stress of the duties of a Gramin Dak Sevak/Extra Departmental Branch Postmaster he resigned from service with effect from 18.12.2007. As he had completed 16 years of service, vide Annexure A-6 letter dated 22.9.2008 he requested the Senior Superintendent of Post Office, Aluva Division, Aluva (2nd respondent) to grant him the monetary benefits as admissible under the rules. The respondents have not responded to his aforesaid representation so far. He has, therefore, sought a direction to the 2nd respondent to consider his aforesaid Annexure A-6 representation.

2. Smt.Jisha on behalf of Shri.T.P.M.Ibrahim Khan,SCGSC appeared on behalf of the respondents. In our considered view, this OA can be disposed of at the admission stage itself without calling for any reply from the respondents. We, accordingly, direct the 2nd respondent to consider the aforesaid Annexure A-6 representation of the applicant and to pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 2nd day of June 2009)


K.NOORJEHAN
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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